

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General, at Srinagar)

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CIRCULAR No: 9

DATED: 01.09.2015

A surprise inspection of subordinate courts of District Srinagar, Sub Judge Court Pattan and Ganderbal, was conducted by Registrar Vigilance, High Court of J&K on the directions of Hon'ble the Chief Justice. During inspection it has been found that a judicial officer and some officials of the subordinate judiciary, were absent from duty without any proper leave. It has also been noticed that some of the judicial officers do not exercise proper control over their subordinate officials, as result of which some staff members leave or come to the court/office, at their will and the Presiding Officers remain uninformed. It has also been noticed that Presiding Officers of some courts are listing few cases and sit in their chambers post lunch-break.

Hon'ble the Chief Justice, High Court of J&K has expressed displeasure, over the state of affairs brought to his Lordship's notice by Registrar Vigilance, and has directed to issue necessary instructions in this regard.


Accordingly, following directions are hereby issued:

- i). *All Principal District and Session Judges shall keep a vigil on subordinate courts working under their control and make surprise inspections of the courts to ensure that no judicial officer or subordinate official remains absent from his/her duties without proper leave/permission.*
- ii). *All the Presiding Officers of subordinate courts shall ensure listing of adequate number of cases, on daily basis so that whole*

official time is utilized properly, and while doing so they shall give preference to old cases and cases relating to senior citizens.

- iii). *All the Presiding Officers of subordinate courts shall also check attendance of their subordinate staff on regular basis to ensure their punctuality and discipline in the office.*
- iv). *All Principal District and Session Judges shall ensure Jail visits within their territorial jurisdiction, once in two months, as directed earlier, without fail.*

The directions shall be complied with by all the concerned and any breach thereof shall be viewed seriously.


Registrar General
01.09.15

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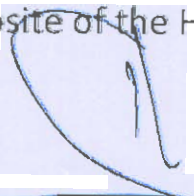
Dated:01.09.2015

Copy to :

1. Registrar Vigilance, High Court of J&K.
2. Principal Secretary to Hon'ble the Chief Justice.
3. Secretary to Hon'ble Mr. Justice _____

.....for information of his Lordship.

4. All Principal District and Sessions Judges of J&K State for information and with the request to circulate it among all the judicial officers working under your control for strict compliance.
5. Incharge NIC, High Court wing, Srinagar for uploading the circular on the official website of the High Court.


Registrar General
01.09.15